

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 3392, 3393 and 3394/2006

WITH

INTERLOCUTORY APPLICATION NO. 1/2017

(Application for impleadment filed by Mr. Devender Singh Advocate)

State of H. P. ETC. ...Appellants
Versus
Ravinder Kumar Sankhayan (Dead) & Ors. ...Respondents

OFFICE REPORT

The appeals above-mentioned were listed before the Hon'ble Court on 15.02.2017, when the court was pleased to pass the following order:-

"Learned counsel appearing for respondent no.1 states, that respondent no.1 has died during the pendency of the proceedings before this Court. He accordingly seeks a short adjournment, so as to enable him to move an appropriate application for impleading the legal representatives of the respondent.

Prayer is allowed.

Needful be done within four weeks from today, as prayed for.

Post for hearing thereafter."

Subsequently the matters above-mentioned were again listed before the Hon'ble Court on 28.03.2017, when the Hon'ble Court was pleased to pass the following order:-

"Learned counsel for the appellant seeks further time to comply with the Motion Bench order dated 15.2.2017.

Prayer is allowed.

Needful be done within four weeks from today. Post for hearing thereafter."

It is submitted that in terms of afore-said orders, counsel for the appellant has not filed an application for substitution for bringing on record the Lrs. of deceased respondent No. 1 so far.

Service position of the Appeals above-mentioned are as under:-

CIVIL APPEAL No. 3392/2006

It is submitted that there are 5 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on respondent No. 2 to 5. Respondent No. 3 is represented by Mr. Anil Nag, Advocate and Respondent No. 5 is represented by Mr. Naresh Kr. Sharma, Advocate. Respondent No. 1 has died. Respondent Nos. 2 and 4 have been served

with notice but they have not entered appearance so far.

It is further submitted that Mr. Devender Singh, Advocate has on 07.02.2017 filed an application for impleadment to implead the applicant as party respondent alongwith Vakalatnama/Appearance on behalf of the applicant but he has not served its copy on the counsel for respondent Nos. 3 and 5 (Regd. as I.A. No. 1/17) and the same has been placed with the appeal paper books.

CIVIL APPEAL No. 3393/2006

It is submitted that there are 5 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on respondent Nos. 2 to 4. Respondent No. 3 is represented by Mr. Varinder Kumar Sharma, Advocate and Respondent No. 4 is represented by Mr. Anil Nag, Advocate. Respondent No. 1 has died. Respondent Nos. 2 and 5 have been served with notice but they have not entered appearance so far.

CIVIL APPEAL No. 3394/2006

It is submitted that there are 5 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on respondent Nos. 2 to 4. Respondent No. 3 is represented by Mr. Varinder Kumar Sharma, Advocate and Respondent No. 4 is represented by Mr. Anil Nag, Advocate. Respondent No. 1 has died. Respondent Nos.2 and 5 have been served with notice but they have not entered appearance.

The appeals alongwith application above mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS THE 01st DAY OF MAY, 2017.

ASSISTANT REGISTRAR.

COPY TO:

1. Mr. Varinder Kumar Sharma, Adv.
2. Mr. Naresh Kr. Sharma, Adv.
3. Mr. Anil Nag, Adv.
4. Mr. Sanjay Jain, Adv.
5. Mr. Devender Singh, Advocate

ASSISTANT REGISTRAR.